

Shortage of Science Teachers

- *161. **Shri Bagri:**
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri Balmiki:
Shri Utliya:
Shri Kishen Pattnayak:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shrimati Savitri Nigam:

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 781 on the 17th November, 1965 and state:

(a) whether the report of the Expert Committee set up to go into the shortage of Science Teachers and for suggesting special short term and long term measures to meet the shortage has been received; and

(b) if so, the decision taken by Government in the light of the suggestions made by the Committee?

The Minister of Education (Shri M. C. Chagla): (a) Not yet, Sir.

(b) Does not arise.

Petro-Chemical Complex at Koyali

- *162. **Shri D. C. Sharma:**
Shri Lahtan Chaudhry:
Shri Rameshwar Tantia:
Shri Himatsingka:
Shri Onkar Lal Berwa:
Shri Vishram Prasad:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Yashpal Singh:
Shri Madhu Limaye:
Shri P. R. Chakraverti:
Shrimati Renuka Barkataki:
Shri Vishwa Nath Pandey:
Shri Kajrolkar:
Shri Rajeshwar Patel:
Shri R. S. Pandey:
Shri R. Barua:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether an agreement for setting up a Petro-chemical complex at

Koyali has been reached with a group of three American Firms; and

(b) if so, the main features of the agreement?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Discussions are still going on with the firms and the agreements have not yet been finalised.

Residuary Rehabilitation Problems

- *163. **Shri P. R. Chakraverti:**
Shri K. N. Tiwary:
Shrimati Renuka Barkataki:
Shri C. K. Bhattacharyya:
Shri Ravindra Varma:
Shri R. S. Pandey:
Shri Rajeshwar Patel:
Shri R. Barua:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether the Union Government has discussed with West Bengal State Government representatives the question of residuary rehabilitation of refugees, who migrated from East Pakistan to India before 1964;

(b) if so, the details of the agreed decision in the matter;

(c) how far it has been possible to render assistance to the inmates of West Bengal Camps (closed before 1962) who refused the offer of rehabilitation outside the State; and

(d) the total amount spent in 1965 in dealing with the residuary problems of refugee rehabilitation?

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No, Sir.

(b) Does not arise.

(c) A preliminary survey of the families, who still remain in the sites of the Camps which have been closed down, has been carried out by the West Bengal Government. A fully worked out proposal for assistance is awaited from the State Government.

(d) Sanctions given during the calendar year 1965 amount to Rs. 113.63 lakhs under loans and Rs. 86.52 lakhs under grants.

Talukdar Committee

- *164. Shri Warior:
 Shri Vasudevan Nair:
 Shri Indrajit Gupta:
 Shri Prabhat Kar:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri P. C. Borooah:
 Shri M. L. Dwivedi:
 Shri Bhagwat Jha Asad:
 Shri D. N. Tiwary:
 Shrimati Renuka Barkataki:
 Shri Kajrolkar:
 Shri P. H. Bheel:
 Shri Narasimha Reddy:
 Shri R. S. Pandey:
 Shri Rajeshwar Patel:
 Shri Ravindra Varma:
 Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Dr. L. M. Singhvi:
 Shri R. Barua:
 Shri Shiv Charan Mathur:
 Shri Ram Sewak Yadav:
 Shri Bagri:
 Dr. Ranen Sen:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have taken any final decision on the recommendations of the Talukdar Committee on oil prices;

(b) if so, the nature of the decision taken; and

(c) the steps proposed to be taken to implement the same?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) to (c). Yes, Sir. The recommendations of the Working Group on Oil Prices headed by Shri Talukdar were implemented with certain modifications from 1st February, 1966, and copies of the report together with copies of the Government Resolution on the subject have been placed in the Library of the Parliament on 4-2-1966.

Central Government Officers receiving Hospitality from private firms

- *165. Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shri Bhagwat Jha Asad:
 Shri M. L. Dwivedi:
 Shri P. C. Borooah:
 Shri D. N. Tiwary:
 Shri P. E. Chakraverti:
 Shri K. N. Tiwary:
 Shri Kajrolkar:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an order has been issued to the officers of the Central Government to refuse hospitality of private firms;

(b) if so, when this order was issued; and

(c) whether any breach of this order has come to the notice of Government so far?

The Deputy Minister in the Ministry of Home Affairs (Shri V. C. Shukla): (a) and (b). Under the Central Civil Service, (Conduct) Rules, 1964, Central Government servants are precluded from accepting free boarding, lodging or other service when provided by any person other than a near relative or personal friend having no official dealings with them. Attention of Government servants has been specifically drawn to this provision by an office memorandum issued on 18th January, 1965.

(c) Information is being collected and will be laid on the Table of the House as soon as possible.

Public Grievances

*166. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to state:

(a) whether grievance cells have already been established in the various Ministries to receive, investigate and redress complaints; and